

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 17431/2017

B. PHER (DEAD) BY LRS

Appellant(s)

VERSUS

GANPAT (DEAD) BY LRS

Respondent(s)

IA No. 141520/2024 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 141517/2024 - APPLICATION FOR SUBSTITUTION

IA No. 141523/2024 - EXEMPTION FROM FILING O.T.

IA No. 141519/2024 - SETTING ASIDE AN ABATEMENT)

Date : 27-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s) M/S. Shakil Ahmad Syed, AOR
Mr. Syed Ahmed Saud, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aqib Baig, Adv.
Mr. Mohd. Shahib, Adv.

For Respondent(s) Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Subject to just exceptions, application for substitution for bringing on record legal heirs of deceased appellant no. 1.1 is allowed after condoning the delay and setting aside the abatement.

Learned counsel for the appellants to take steps for bringing on record the amended memo of parties within two weeks.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(RENU BALA GAMBHIR)
COURT MASTER (NSH)